

Central Administrative Tribunal, Principal Bench

Original Application No. 200 of 2004  
M.A. No. 171/2004

New Delhi, this the 10th day of February, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. S.K. Naik, Member (A)

1. Prabhu Daswani
2. J.P.C. Sharma
3. Kamni Aggarwal
4. Budh Prakash
5. Suman Sharma
6. Kawal Diwan
7. Ramesh Kumar Ahuja
8. Rajkumari Madan
9. Anil Kumar Dhall
10. Chander Kala
11. Badar Singh Pawar
12. Prem Batra
13. Ram Kanwar Madan
14. V.P. Dhyani
15. B.S. Aswal

All C/o Prabhu Daswani  
S/o Assan Dass Daswani,  
R/o H.No. WZ 166  
Gali No. 4-A, Ram Chowk  
Shad Nagar, Palam Colony  
Delhi-45

....Applicants

(By Advocate: Dr. Surat Singh)

Versus

1. Union of India  
through Commissioner,  
Central Excise & Customs,  
CR Building, I.P. Estate,  
Delhi
2. Commissioner,  
Commissionerate of Central Excise & Customs  
Delhi IV, CGO Complex, NH-4  
Faridabad-121001  
Haryana
3. Commissioner,  
Commissionerate of Central Excise & Customs  
Vanijaya Nikunj, Udyog Vihar  
HIDC, Phase-IV  
Gurgaon, Haryana
4. Commissioner,  
Commissionerate of Central Excise & Customs  
Makrauli House, Shilla Bypass,  
Rohtak, Haryana

....Respondents

(J)

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O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

M.A. 171/2004

M.A. is allowed subject to just exceptions.  
Filing of the joint application is permitted.

O.A. 200/2004

Learned counsel for the applicants states that he may be permitted to withdraw the present application and his clients may like to file a representation. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

S. K. Naik  
( S. K. Naik )  
Member (A)

V. S. Aggarwal  
( V. S. Aggarwal )  
Chairman

/dkm/